

31.1.2005

Hon. Mr. Justice S.R. Singh, VC  
Hon. Mr. S.C. Chaube, AM

Heard Ch N.A. Khan learned counsel for the applicant and perused the MA dated 28.1.2005 seeking dismissal of the OA as withdrawn.

It is stated in the affidavit filed by Ch N.A. Khan in support of MA that the matter has been compromised between the parties outside the Court and no grievance is now left for redressal.

In the circumstances, therefore, MA is allowed. The OA is dismissed as withdrawn.

No costs.

*AM*  
AM

*PM*  
VC

/pc/

OPZ  
Copy of order dated  
1-3-05